

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 332/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020 for supply of 150 MW solar power from the ISTS connected Solar project located at Phalodi, Rajasthan, executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJ2PL)

Respondent : Solar Energy Corporation of India Limited & Ors.

Petition No. 280/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 14.2.2020 executed between Adani Solar Energy RJ Two Private (Formerly known as SBE Renewables Sixteen Projects Private Limited) and Solar Corporation of India Limited for the development of 180 MW ISTS connected solar power project at Devikot, Rajasthan, seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.

Petitioner : Adani Solar Energy RJ Two Private Limited (ASERJ2PL)

Respondent : Solar Energy Corporation of India Limited & Ors.

Date of Hearing : **16.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, ASERJ2PL
Ms. Poonam Verma Sengupta, Advocate, ASERJ2PL
Ms. Sakshi Kapoor, Advocate, ASERJ2PL
Shri Pardyumn Amit Sharma, Advocate, ASERJ2PL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Manish Kumar Choudhary, Advocate, Bihar Discoms
Shri Ashutosh Kumar, Advocate, Bihar Discoms
Ms. Srishti Choudhary, Advocate, Bihar Discoms
Ms. Shefali Choudhary, Advocate, Bihar Discoms



Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the pleadings have been completed in the matters and the Petitioner has also filed the compliance affidavits. Further, pursuant to the directions *vide* the Record of Proceedings dated 2.1.2026, CTUIL and GCIL have also been impleaded as Respondents in these matters. However, they have not filed any replies so far.

2. As the Respondent/GCIL had not yet filed the information sought *vide* the Record of Proceedings dated 2.1.2026, the Commission once again directed GCIL to file its compliance affidavits in terms thereof within three weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petitioners are directed to submit, on an affidavit, within two weeks, whether they have given any undertaking to Grid-India for compliance with the CEA Regulations. If yes, provide a copy of the same.

4. The Respondent, Grid-India, is directed to file its reply on affidavit within two weeks, and furnish the information as sought *vide* RoP for the hearing dated 2.1.2026.

5. The Petition will be listed on **25.6.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**